mented the recommendations of the above said Report after taking their own employees/Trade Unions into confidence and those which have implemented the said recommendations unilaterally, with the reaction of the employees Trade Unions, in each such Undertaking, if any;

(c) the details issues/area of service conditions and benefits on which the Mishra Committee recommended to take the employees concerned/Trade Unions  $int_0$  confidence and then implemented in the above said undertakings?

STATE IN THE MINISTER  $\mathbf{OF}$ THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE PROGRAMME IM-MINUSTRY OF BHAGEY PLEMENTATION (SHRI GOEARDHAN) (1) (c) The High Power Pay Committee had submitted its report after hearing the views of the Unions employees' Associations of the Public Sector Enterprises which were following Central DA pattern. The report has been accepted by the Government and orders for its implementation were issued on 12.6.1990 in line with the directions given by the Hon'ble Supreme Court in their Judgement dated 3.5.1990. If any anomalies are noticed in fitment of the existing scale in the general pattern of scales now notified, these could be reviewed by a Committee set up by the Public Sector Enterprises concerned and the formulation processed after taking approval of the administrative Ministries.

## Restrictions on activities of Employees of Public Sector Undertakings

3146 SHRI GURUDAS DAS GUP<sup>TA</sup>. Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that BPE had issued an Order in July, 1984 for putting restrictions on the activities of employees of Public Sector Undertakings. if so the detail thereof, along with the names and addresses of the Public Sector Undertakings as classified for the purpose;

(b) whether it is also a fact that similar instructions were issued by the BPE in February 1988 for putting restrictions on the activities of all other public sector employees, if so, the details thereof; and

(c) whether in view of the changed political scenario whether Government would withdraw the said controversial instructions since the employees of these public sector undertakings are not treated as Government employees and ace covered by different Industrial Laws/Acts, Certified Standing Orders and Discipline Rules of their own?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IM-PLEMENTATION (SHRI BHAGEY GOBARDHAN); (a) to (c) In July, 1984, the Bureau of Public Enterprises has advised certain Ministries that some kind of political activities of the employees of certain Public Sector Undertakings under their administrative control could be prohibited by amending the CDA Rules and Certified Standing Orders of these compa-In 1988, these instructions were nies. made applicable to officers of all public sector undertakings. There is no proposal at present, for withdrawing these instructions.

Criteria for Appointing Coaches in Kendriya Vidyalaya Sangathan

3147. SHRI SARADA MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) what is the criteria prescribed for the appointment of the Coaches in Kendriya Vidyalaya Sangathan, for SGFI meets and for conducting the Summer Coaching in sports; and

(b) whether Kendriya Vidyalaya Sangathan is following the prescribed criteria?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RES-OURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) The Kendriya Vidyalaya Sangathan deputes its Physical Education Teachers for coaching students during the Summer Coaching Camps and SGFI (School Games Federation of India) meets. There is no prescribed critería. However, the Physical Education Teachers for this assignment are selected on the following criteria:-

(i) Should have obtained the qualification of coaching from the Netaji Subhash National Institute of Sports.

(ii) Should have adequate experience.

(iii) Should be available to take up the coaching assignment without being preoccupied in other assignments like training and courses.

## Non-Payment of Teaching Allowance to Laboratory Ass<sup>i</sup>stants working unde<sub>r</sub> Directorate of Technical Education. Delhi Administration

3148. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

(a) whether Government have sanctioned a teaching allowance of Rs.
100 p.m. to the Laboratory Assistants working under Delhi Administration w.e.f. the ist January, 1986;

(b) whether it is a fact that the said allowance has not been paid to the Laboratory Assistants working under Directorate of Technical Education, Delhi Administration;

(c) whether it is also a fact that Delhi Administration has given an undertaking in their counter affidavit in SLP (Civil) No. 4317/82 in the Supreme Court that the pay scales and other emoluments of Laboratory Assistants working under Directorate of Technical Education are at par with that of other employees of the Delhi Administration; and

(d) if the answer to parts (a) to (c) above be in the affirmative, the reasons for not sanctioning teaching allowance to the Laboratory Assistants working under Directorate of Technical Education, Delhi Administration and by when it is likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RES-OURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir

(b) As the order granting the teaching allowance to Laboratory Assistants is applicable only to those working in the schools of Union Territories and autonomous bodies l'ke K.V.S., and not to others. Thus no allowance is payable to Laboratory Assistants working in institutions under Directorate of Technical Education.

(c) According to information received from Delhi Administration, the Administration stated *inter alia* that the staff working in the College of Pharmacv are governed in all matters such as the mode of appointment, service conditions, etc. at par with that of other employees of the Delhi Administration

(d) In views of (b) above, question does not arise.

## Forecasting of Heavy Rains/Floods in Western Rajasthan

3149 DR. ABRAR AHMED KHAN: Will the PRIME MINISTER be pleasstate:

her the Meteorological Department had forecast heavy rains and floods in Western Rajasthan during the first weer of July.

(b) if so, when such a forecast was made and the details thereof; and